

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As 'Police' is a subject, falling in List-II of the Seventh Schedule (State list) of the Constitution of India, the modernisation of police stations is the primary responsibility of the States. However, to supplement the efforts of the States for equipping and modernizing their police forces, under the scheme of Modernisation of Police Forces (MPF), the States have been provided central assistance for acquisition of latest weaponry, training gadgets, advanced communication and forensic equipment etc.

The scheme has been continued for the period from 2017-18 to 2019-20 with the new name 'Assistance to States for Modernisation of Police'.

(c) to (e) The States are grouped into two categories, namely Category 'A' and Category 'B' for the purpose of funding. Category 'A' States, namely, Jammu and Kashmir, Himachal Pradesh, Uttarakhand and 8 North Eastern States including Sikkim, are eligible to receive financial assistance on 90:10 Centre:State sharing basis. The remaining States including the State of Andhra Pradesh are in Category 'B' and eligible for financial assistance on 60:40 Centre:State sharing basis. The allocation to the States is based on a pre-determined criteria. So far as State of Andhra Pradesh is concerned an amount of ₹ 44.13 crore has been allocated for the year 2018-19.

#### **Amount to Bihar for police modernisation**

†899. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the item-wise details of the amount provided to the State of Bihar under central assistance scheme for police modernisation during the last three financial years;

(b) whether this fact has been kept in mind while releasing this amount that the modernisation of Bihar Police is imperative because there are several inadequacies in respect of basic infrastructure;

(c) whether any particular scheme is being implemented for the development of naxal affected areas and infrastructural growth of those areas; and

(d) if so, the amount released to Bihar for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) 'Police' is a subject falling in

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† Original notice of the question was received in Hindi.

List-II of the Seventh Schedule (State list) of the Constitution of India. Therefore, the modernisation of police forces is the primary responsibility of the States. However, to supplement the efforts of the States for equipping and modernizing their police forces, under the scheme of Modernisation of Police Forces (MPF), the States have been provided central assistance for acquisition of latest weaponry, training gadgets, advanced communication and forensic equipment etc. The scheme has been continued for the period from 2017-18 to 2019-20 with the new name 'Assistance to States for Modernisation of Police'. As per guidelines of the sub-scheme, the State Governments have to finalize their proposals in accordance with their strategic priorities and requirements.

It may be noted that funds released during the last two years were less than the State allocation as the State could not utilize the funds in time. The item-wise details of the amount provided to the State of Bihar under the scheme of "Assistance to States for Modernisation of Police" during the last three financial years are given in the Statement (*See below*).

(c) and (d) Yes Sir. The Government is committed for holistic development of Left Wing Extremism (LWE) affected areas at par with other developed areas of the country. For this purpose, a number of flagship/developmental Schemes are being implemented by the line Ministries/Departments in the LWE affected areas.

Some of the Schemes specifically meant for the LWE affected districts are as under:—

- Special Central Assistance (SCA): This Scheme is meant for providing public infrastructure and services of emergent nature in the most LWE affected districts. MHA has released ₹ 110 crores to Bihar under this Scheme during 2017-18 and 2018-19
- Road Requirement Plan-I: This Scheme is under implementation by Ministry of Road Transport and Highways since February, 2009 for improving road connectivity in 34 most LWE affected districts. The Scheme envisages construction of 5422 kms of roads, of which 4652 kms have been completed. ₹ 559.08 crores have been released to Bihar under this Scheme.
- Road Connectivity Project for LWE affected Areas: This Scheme is under implementation by Ministry of Rural Development since 2016-17. It envisages construction of 5412 km roads and 126 culverts in 44 LWE affected districts with an estimated cost of ₹ 11,725 crore over a period of 4 years from 2016-17 to 2019-20. ₹ 243 crores have been released to Bihar under this Scheme.

- Skill Development in the LWE affected districts: This Scheme is under implementation by Ministry of Skill Development and Enterprises since 2011-12. It envisages construction of 47 ITIs (1 ITI per district) and 68 Skill Development Centers (3 SDCs per district) by 2018-19, of which 09 ITIs and 12 SDCs are sanctioned for Bihar. ₹ 32.06 crores have been released to Bihar under this Scheme.
- Installation of Mobile Towers in the LWE affected districts (Phase-I): The scheme is under implementation by the Department of Telecom. In the first phase, 2335 mobile towers have been installed in the LWE affected States, of which 250 Towers have been installed in Bihar.
- Installation of Mobile Towers in the LWE affected districts (Phase-II): on 23.05.2018, the Government has approved installation of 4072 mobile towers in 10 LWE affected States, including 412 mobile towers in Bihar.
- Special Infrastructure Scheme (SIS): Funds under Special Infrastructure Scheme are provided for strengthening of Special Forces/Special Intelligence Branches of the Left Wing Extremism (LWE) affected States meant for LWE purposes. From 2014-15 to 2017-18, Government has released an amount of ₹ 12.04 crore in 2014-15 (₹ 4.04 crore) and 2017-18 (₹ 8.00 crore) under Special Infrastructure Scheme (SIS). The Scheme was not in existence in 2015-16 and 2016-17.

#### **Statement**

*Item-wise details of the amount allocated/released to Bihar under Assistance to State for Modernisation of Police (erstwhile Modernisation of Police Forces Scheme) during the last three financial years*

(₹ in crore)

Sl. No.	Head of Components	2015-16		2016-17		2017-18	
		Allocation	Released	Allocation	Released	Allocation	Released
1	2	3	4	5	6	7	8
1.	Weapon	3.45	3.45	3.44	3.44	3.77	3.77
2.	Mobility	5.82	26.57 +	4.63	14.24 +	7.49	1.96**
3.	Equipments	10.47	5.10*	11.29	1.46**	12.84	
4.	Forensic Science Laboratory Equipments	2.29		3.44		4.25	

1	2	3	4	5	6	7	8
5.	Wireless/Co- mmunication	3.59		2.79		5.36	
	TOTAL	25.62	35.12	25.59	19.14	33.71	5.73

\* HS/HM Contingency Reserve fund released to State under the scheme for Purchase of equipment in LWE affected districts.

\*\* HS/HM Contingency Reserve fund released to States under the Scheme for Student Police Cadet Program.

*Note* The figures of allocation and release include funds released to Ordnance Factory Board (OFB) for supply of weaponry to the States. Releases have varied *vis-à-vis* allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates (UCs) and where release exceeds allocation, the same is on account of releases made for Mega City Policing or/and supplementary releases or/and better performance incentives.

### Private EPF trust

900. SHRI KAPIL SIBAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State/UT-wise details of the Private Employees' Provident Fund (EPF) Trusts, and the details of any changes in the interest rates in last four years;

(b) the State/UT-wise details of the companies which are registered with Employees' Provident Fund Organization (EPFO) and the companies which are not registered and steps taken by Government to register them;

(c) the State/UT-wise details of the private EPF trusts which have lower interest rate than prescribed by EPFO; and

(d) if so, the steps taken by Government to rectify the situation, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) As on 19.07.2018, 3805 establishments are marked as Employees' Provident Fund (EPF) exempted establishments under Section 17 of Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952. The State/UT-wise list is given in the Statement-I (*See* below). As per EPF and MP Act, 1952 and Employees' Provident Funds (EPF) Scheme, 1952, the Trusts of EPF exempted establishments are statutorily bound to declare the rate of interest not less than as declared by Employees' Provident Fund Organization (EPFO). The rate of interest declared by EPFO in the last four years, which is also applicable on the Trusts of exempted establishments, is as follows:—